

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

Prayagraj this the 11th day of February 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

Original Application No. 331/00179 / 2021

Udayvir Singh, Aged about 26 years, S/o Jagbeer Singh, R/o Village Khurrampur, Post and Police Station, Gulawati, District - Bulandshahr.

...Applicant

Advocate for the applicant : Shri Anil Kumar Singh
Shri Bindeshwari Prasad

V E R S U S

1. Union of India through Secretary, Ministry of Railway, Government of India , New Delhi.
2. Divisional Rail Manager, Moradabad Division, Moradabad.
3. Senior Section Engineer (Rail Path), Northern Railway, Bulandshahr.
4. Assistant Divisional Engineer, Northern Railway, Hapur.

...Respondents

Advocate for the respondents: Shri Manish Kumar Yadav

O R D E R

Delivered by Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Heard Shri Anil Kumar Singh, learned counsel for the applicant and Shri Manish Kumar Yadav, learned counsel, who has appeared on behalf of the respondents on advance notice and perused the record.

2. At the very outset, learned counsel for the applicant has drawn our attention to the judgment dated 26.03.2019 rendered by Hon'ble Apex Court in Writ Petition (Civil) No. 219/2019 - Narinder Sirsawal & Ors. Vs. Union of India Anr., whereby Hon'ble Apex court had given liberty to the petitioner therein to file a representation before the respondents and the respondents were directed to decide the same in a time bound manner.

Learned counsel for the applicant has submitted that this OA may also be disposed of with similar liberty. He further submitted that the applicant may be given liberty to move a fresh representation before the respondent concerned / competent authority, amongst the respondents, who may be directed to decide the same in a time bound manner.

3. In view of above, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with liberty to the applicant to move a fresh representation ventilating all his grievances before the respondent concerned / competent authority amongst the respondents within a period of 15 days from the date of receipt of certified copy of this order and, if he does so, the respondent concerned shall decide the same by a reasoned and speaking order within a period of four months on receipt of the representation alongwith certified copy of this order.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. There will be no order as to costs.

7. It is made clear, that we have not expressed any opinion on the merits of the case.

(Tarun Shridhar)

Member (A)

Anand...

(Justice Vijay Lakshmi)

Member (J)